

(26)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.96/2006
O.A. No.2165/2004

New Delhi this the 3rd day of July, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Radhey Shyam,
S/o Shri Sita Ram,
R/o Brahmputri Muradnagar,
Distt. Ghaziabad.

-Applicant

(By Advocate: Shri R. Doraiswamy with
Shri B.S. Mathur)

Versus

Shri P.S. Rana,
Secretary,
Ministry of Statistics and Programme
Implementation, Sardar Patel Bhawan,
New Delhi-110001.

-Respondent

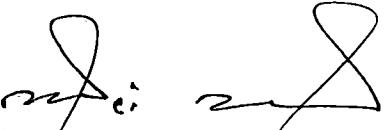
(By Advocate: Shri H.K. Gagwani with
Ms. Harvinder Oberoi)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Respondents have pointed out in the reply of the contempt petition that Tribunal's orders dated 20.10.2005 have been challenged in WP (C) 6255-58/2006 and CMP No.5129/2006 in which notice both on the Writ Petition as also the stay application has been issued by the Hon'ble High Court fixing the next date of hearing on 29.09.2006.

2. In view of this, Contempt petition is disposed of with liberty to the applicant to resort to appropriate legal proceedings after disposal of the aforesaid WP(C) or CMP.


(Mukesh Kumar Gupta)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

CC.